

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT VI**

Item No. 1.

**Interlocutory Application (IBC)/3926/2023 In C.P. (IB)/428(MB)2022**

CORAM:

**SHRI. SANJIV DUTT,**  
**MEMBER (TECHNICAL)**

**MS. LAKSHMI GURUNG**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **31.08.2023**

NAME OF THE PARTIES: **Portfolio Financial Services Limited**

**Vs.**

**Ishaan Clubs & Hotels Private Limited**

Rule 11 of NCLT, 2016 IBC Under Sec 9

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**ORDER**

Adv. Rhea Sharma a/w Adv. Anjali Sharma i/b Crawford Bayley & Co. for Applicant/OC. Adv. Vijay Tiwari for CD.

Counsel for OC has filed this IA 3926/2023 seeking to place on record the settlement agreement dated 15.07.2023 arrived at between the OC and CD. On pointed query to the Counsel for OC, she submits that pursuant to the settlement agreement, she wants to withdraw the CP. In view of the above, CP is **dismissed** as **withdrawn**. The aforesaid IA is also thus **disposed of**.

**Sd/-**  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**LAKSHMI GURUNG**  
**MEMBER (JUDICIAL)**

//Manish//